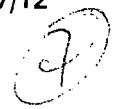


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
N E W D E L H I



O.A. No. 1173/1990
T.A. No.

199

DATE OF DECISION 26.4.1991

<u>Shri Vimal Singh & Others</u>	<u>Petitioner</u>
<u>Shri K.N.R. Pillai</u>	<u>Advocate for the Petitioner(s)</u>
Versus	
<u>Union of India</u>	<u>Respondent</u>
<u>Shri M.L. Verma</u>	<u>Advocate for the Respondent(s)</u>

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. M.M. SINGH, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? /No
4. Whether it needs to be circulated to other Benches of the Tribunal? /No

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,

Vice Chairman(J))

The issues raised in this application are identical with those in OA 2052 of 1989 and connected matters (Shri Rameshwar and Others Vs. Union of India through Director General, Doordarshan) which has been disposed of by judgment dated 26-04-1991 separately. The present application is also disposed of in accordance with the directions contained in Para 11 of the said judgment.

M. M. Singh
 (M.M. SINGH)
 MEMBER (A)

26/4/91
 (P.K. KARTHA)
 VICE CHAIRMAN(J)